.thi* clement of spurious drugs should be very seriously dealt with. I therefore, draw the attention of the Government to these two important aspects.

297

REFERENCE TO THE NEED TO WITHDRAW FREIGHT EQUALISA-TION SCHEME IN RESPECT OF IN-DUSTRIAL COMMODITIES

SHRI CHITTA BASU (West Bengal): I draw the attention of the Houig and of the Government to a very important issue of Freight Equalisation policy. The na tional 7'ransport Policy Committee, under the Chfirmanship of Shri B. D. Pande, in their renort submitted to the Government, in 1980 recommended that the freight equalisation scheme in respect of indust rial commodities like steel should be gra dually phased out, since it has no; served the objective of regional development but has led to the non-optima] location of industries. The Government India have accepted this recommenda'ion in principle. In line with this recommendation, the Government also decided that the subsidisation of transport cost in ihe case of remote, inaccessible and isolated areas like North-Eastern Region .ihould be continued. Sir, in reply to Rajya Sabha Unstarred Question No. 736 dated the 30th Inly. 1985, it was stated by Shri K. Natwar Singh, the then Minisler of State in thp Department of Steel, that the modalities and the time-phasing of the withdrawal of the freight equalisation scheme wee being worked out in consultation with the Ministries concerned. It was stated that the mo I

would be worked out within three months. Th'_L. 'very important. 'Within thre* months'., The period of three months ended on ihe 29th October. 1985. The period was further ewxtended by another three months, up to 29th January, 1986. In reply to Rajya Sabha Unstarred Question No. 997. on the 26th November, 1985, it was stated that thg modalities and the time-phasing of the withdrawal were still to be worked out. In reply io Rajya Sabha Starred question 292 on Jbe. 14th March. 1986, the Minister of J^eel .<nd Mines said and I quote:

"A number of representations have been received from States located ftr- I

the_r away from stee: plants agai tt phasing out of the freight equalisajoa scheme in respect of iron and s ee). The e views will be taken into account while working out the modalities"

Introduced

Amdt. Bill, i98<>>--

Then, Sir the Prime Minister is reported to have assured rep.esenia ives of the Chambe.s of Commerce a d trad« union representative a. Calcutt; only on the lst July this year, that th- woi'd examine the que-tion and e\pe ie the decision. Sir, in view of all thse facts- I do not want to quo'e o'her fac s-tha should be accepted as an assuran -e given by the Minister to 'he House. This should not be trea'ed merely as an information. According to me, this is **not** a mere info-mation. As eariier, this constitutes a definite, co^c'se and p-e-cise assurance. Therefore. 'his assuranc© has to be implemented. Sir. T demand, a statement, on behalf of the Government, should be made in the House to exnlain-the position, as to how nnd wh*n this dcision of the Government would be implemented.

THR VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Shri' Vishvajit Prithvijit Sinch. He is not here. Shri Satya Prakash. Malaviya. He is not here. Shri Thangabaalu.

REFERENCE TO THE CAUVERY WATER DISPUTE

SHRI THANGABAALU (Tamil Nadu): Mr. Vice-Chairman, Sir. with your permiston, I would like to bring to the notice of the Government a matter of urgent public importance, through this august House. Sir for the last sixteen years. there have been discussions and meetings in regard to the Cauvery water dispute, between the S'ates of Tamil Nadu, Karnataka and Kerala, Now, the Chief Ministers of Tamil Nadu, Karnataka and Kerala met last month and they decided after the meeting that the talks had failed and that there was no other way out for them but to refer the quei-tion to the Centre and accept its verdict At this juncture, I would like to point out, as per the 1924 agreement, Tami. Nadu has to get 40,000 crof% cubic feet of water yeariy. (Interruptions)

[Shri Thangabaalu]

But due to the slackness and lethargic attitude of the then DMK Government, the 1924 agreement w³* not renewed in 1974

SHRI V. GOPALSAMY (Tamil Nadu): you are wrong. (Interruption). You are wpo!Lng your own case. You are spoil ing the case of Tamil Nadu, to gain political ends. The agreement was '.here. Ther;- was no necessity to renew it. The agreement still stands. There was no necessity to renew it. When you speak some thing, you should not------

THE VICE-CHAIMAN (SHRI M. P. KAUSHIK): Please sit down. (Interruptions). Nothing to go on record. Yes, Mr. Thengabaalu, plea;c compleie.

SHRI THANGABAALU: Thereby Tamil Nadu is suffering to a greater extent. Within the 16 years period the agriculturists in the Cauveri delta have lost more than one thousand crores and in electricity production Tamil Nadu lost about 800 crows. In spite of the fact that the Central Government has taken a lot of pain_s and given assistance, the talks have continuously failed. From 1970 onwards the Central Government is taking initiative to settle the dispute. I_n 1972 Mr. K. L. Rao, the then Union Irrigation Minister called a meeting. Then he called the meetings in I 1974 but the talks could not be fruitful.

SHRI K. G. MAHESWARAPPA (Karnataka). At whose instance?

THE VICE-CHAIRMAN: (SHRI M. P. KAUSHIK); Pleare, let him complete.

SHRI THANGABAALU: But in contravention of the 1924 agreement while the talk, wire on, the Karnataka Government started construction of Hemavadi, Kabifti and Herangi dams and without the prior sanction of the Central Government. At thia juncture to protect the interests of Tamil Nadu the Tamil Nadu Government went to Supreme Court to

stop the construction of the dams in tK* Cauv.j. area uf Ivarnataka Stae. In 1972 at the instance of the then Prime Min.ster, Shr.ma.i Indira Gandhi, the Tami' Nadu Government withdrew the suits, that paved way for Karnataka to con inue th« construct.on of dams in Cauveri area.

SHRI V GOPALSAMY: You say, to continue 'he ta'k anj dialogue. Whe* you pu. something, you should put it right'y. This is a very sensitive and very important matter.

THF. VICE-CHAIRMXN (SHRI M. P. KAUSHIK): You can have your say at ths rrcp.r time. (Interruptions). It '» a special mention. H; has to mentio* whatever he has to msnfon. (Interrup* tioons). Please, no discussion.

SHRI KG. MAHESWARAPPA; This is more (mportant to Karnataka than Tamil Nadu.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): please complete now. It is not a question of discussion or having a dialogue.

SHRI THANGABAALU; Again in 1974 in the meeting which took place the the Chief Ministers agreed on the idea of forming Cauvery valley authority but th« Centre did not bother at that time to form such an authority. In April 1975 again at Delhi the Chief Ministers meeting was convened. At that meeting the Tamil Nadu Government insisted to have a tribunal but afterward the State Government of Tamil Nadu did not bother to insist on the appointment of the tribunal. From 1977'to 1986 the Chief Ministers of Tamil Nadu and Kar nataka informed the Centre that they would discuss mutually and come to an agreement. But. no election could be taken.

SHRI K. G. MAHESWARAPPA: You talk of the tribunal.

SHRI THANGABAALU; A_s per the 1956 Central Water Disputes Act th« then DMK and the ADMK Governments of Tamil Nadu did not insist on the Centre to appoint a Cauwry Valley Authority or a tribunal al¹ these years. The State Government of Tamil Nadu at present wants ^a tribunal to be id up to sort out the Cauvery water dispute.

THR VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please wind up.

SHRI THANGABAALU: At this junction, T would like to mention that all our friends, including Mr. Gopalsamy and al' sh", parties in Tamil Nadu, irrespective of creed and colour want to have a tribunal from the Centre.

TH*³ VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The time k over. Plsase sit down, Yes, Mr. Pr*mod. *Ilnterruptions J.* P'ease take your seat. You have at'-i'v taken mov than $^{^{\Lambda}}$ T minutes. (/•" \mathbf{z}^{*} ""tpfi'n) No two miiutes, please sit down. Nothing wi'l go on record. Yes. M"- "ramod.

REFERENCE TO THE PROBLEM FACED BY MAHARASHTRA COTTON GROWERS

श्री प्रमाद कहीजन (महाराष्ट्र): इक विशेष उल्लेख के द्वारा में महाराष्ट्र के कपास उत्पादक किसानों की समस्याओं की और सदन का तथा केन्द्र सरकार का ध्यान आक-र्षित करना चाहता हुं।

महाराष्ट्र देश का एक प्रमुख कपास उत्पादक प्रदेश हैं। महाराष्ट्र के जिन्मी, खानदेश, मराठवाडा और परिचम महाराष्ट्र के कुछ जिलों में लाखों किसान देश का लगभग एक तिहाइं कपास निर्माण करते हैं। भलें ही हम अपने आपको कृष्टिप्रधान देश कहाँ, किसान हमेशा उगेंकिश हा हैं। किसान अपनी उपज को लेकर ज्य भी मंडी में जाता है, उपज के दर गिरने लगते हैं और जब वह घर लौटता है तब उमी उपज को चढ़ते दर में येच कर दिचाँनिए लाखों राभयों में खेलते हैं। कृष्य प्रधान अर्थव्यवस्था में कोषण का प्रारम्भ इन्हीं विचाँनियों द्वारा होता है।

*Not recorded.

किसानों को विचौलियों के चंगस स बचा कर कपास की उचित कीमत दिलवानं की दिशा में प्रयत्न करने के होत् 1972 में कपास एकाधिकार सरादी योजना का आर्भ हुआ । गत 14 वर्षों से यह याजना महा-राष्ट्र में चल रही है। यह नहीं है कि योजना प्रणंतः निदालि है। किसाना को कीमत कम दी जाती है, समय पर दी नहीं जाती, प्रशासनिक भृष्टाचार ही, एका त्रत कपास में रहस्यमय आप लग जाती है। फिर भी गत वर्ष 6 जून को जो नइ बस्श्रेखोंक नीति घोषित हुई, जिसने कपास के विग्रेष में कृतिया धार्म को अधिक महत्त्व दिया उसके कारण कपास उत्पादक किजान की जो कब खोदी गई है उसमें महाराष्ट्र गवनै-मेंट की इस योजना ने किसानों को थोड़ी राहत दी है। 30 जूने 86 कर इस योजना की अवधि समाप्त हुई । महाराष्ट्र सरकार इस शंजना को और दस वर्ष के लिए कराना चाहती है। इस प्रकार की अनुमीत महा-राष्ट्र सरकार ने केन्द्र सरकार से मांगी हैं। केन्द्र सरकार चाहती थी कि इस योजना के अन्तर्गत कपास की महाराष्ट्र में दी जाने वाली कीमत कम की जाय, ए पी सी की कीमत ही मानी जाय । अपने आप यह आग्रह रुलत था । हम इस आग्रह से सहमत नहीं। किसानों को लागत के आधार पर ही अपनी उपज की कीमत मिलनी चाहिए। फिर भी महाराष्ट्र सरकार ने केन्द्र करकार की गह गर्तभी मान ली।

लेकिन इस क्षण तक कन्द्र सरकार ने महा-राष्ट्र सरकार को एकाधिकार कपाउ योजना आगामी दस वर्ष तक चलाने की अनुमित् प्रदान नहीं की हैं। इससे महाराष्ट्र के लाखों किसानों में असेतांच और आकाशि है। इस विशेष उल्लेख उनारा मेरा सेन्द्र सरकार से अनुसंध है कि वह महाराष्ट्र की एकाधिकार कपास योजना को आने वाल दस वर्ष के लिए तरन्त अनुमीत प्रदान करें।

Reference to the textile workens strik* in Delhi

SHRI SUKOMAL SEN (West Bengal): Sir, twenty thousand textile workers of Delhi are on indefinite strike from 28ffe